

गोला-बारूद के डकुओं के हाथ में
पहुंचने पर रोक,

(7) डकुओं से आतंकित क्षेत्रों में भारतीय
स्थल सेवा की तैनाती ;

(ग) राज्यों में डकुओं से आतंकित क्षेत्रों
में डकुओं के आतंक का सामना करने के लिए
उपाय करना राज्य सरकारों का उत्तरदायित्व
है जिन्हें विधि व व्यवस्था बनाये रखने का
कार्य सौंपा गया है। फिर भी, भारत सरकार
निरंतर इस आतंक से घस्त राजस्थान, मध्य
प्रदेश और उत्तर प्रदेश के कुछ जिलों से आच्छा-
दित चम्बलघाटी में व्याप्त डकैती की इस
समस्या के प्रति जागरूक है। यह विषय भारत
सरकार और सम्बन्धित राज्य सरकारों के
विचाराधीन रहा है ; और इस आतंक से
निपटने के लिये संयुक्त उपाय खोजे जा रहे हैं।

12.17 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

REPORTED GOVERNMENT DECISION
TO BRING ASHES SUPPOSED
TO BE OF NETAJI SUBHAS
CHANDRA BOSE FROM
JAPAN TO INDIA

MR. SPEAKER : We pass on to Calling
Attention. Shrimati Maitreyee Bose.

SHRI S. M. BANERJEE (Kanpur) :
I rise on a point of orders.....

MR. SPEAKER : You are still continuing
on points of orders.....

SHRI S. M. BANERJEE : Sir, kindly
hear me. Will you kindly read the wording
of the Calling Attention Notice ?

It says :

"To call the attention of the Minister
of External Affairs to the reported
decision of the Government to
bring the alleged ashes of Netaji

Subhash Chandra Bose from Japan
to India."

My point of order is this. Sir, accord-
ing to many of us, Netaji is alive. On
8th September, 1961, a non-official Resolu-
tion was brought before this House by my
hon. friend Shri Iqbal Singh who is a
Minister now. And, the wording was
this :

"This House calls upon the Government
to take necessary steps to bring the
sacred ashes of Netaji Subhas Chandra
Bose and Biplabi Mahanayak Rasa
Bihari Basu from Japan with full
military honour and befitting ceremo-
nies and build suitable memorials
in Delhi to enshrine the ashes"

Sir, in a similar manner, I then rose on a
point of order. At that time your prede-
cessor Shri M. Ananthasayanam Ayyanger
who was in the Chair said :

"If there are some ashes there going
in the name of Netaji Subhash Chandra
Bose let them be brought here..."

We were not then convinced that the
ashes belonged to Netaji. Then he said in
the end :

"I am not the Government. It is my
business to see that a resolution is
admitted if it is in order, in proper
form."

And then Sir, the resolution was admitted;
we discussed it. Ultimately, Pandit Jawahar-
lal Nehru who was then the Prime Minister,
came to our rescue, and he said "This should
be withdrawn." I am quoting from the
Debates of the 24th November, 1961, that
is, in the next session when the Resolution
was going to be concluded. I quote :

"SHRI S. M. BANERJEE (Kanpur) :
May I put one question ? This resolu-
tion was taken up during the last ses-
sion. I would like to know whether
his family members were consulted;
if so, what is their opinion about
it."

I am only reading what Pandit Jawaharlal
Nehru said. He said and I quote :

“SHRI JAWAHARLAL NEHRU : Not about this particular resolution—I cannot remember—but two or three times they have been consulted. The normal way of consultation is for us to enquire from the Chief Minister of West Bengal and request him to find out from Netaji’s family members. So far as—remember his advice was—it must be about two years ago or may be less that at that time he would not advise us to take any such steps because there was some conflict of opinion there.”

And, Sir, at his instance, the Resolution was withdrawn. There is one other point. Recently, the Government has appointed a one man Committee, Khosla Committee; they have appointed this Committee with Justice Khosla to head it, to investigate whether Netaji has actually died. Such being the case, we are now to take up a Calling Attention Notice which mentions about bringing the ashes of Netaji Subhas Chandra Bose. It would be very bad for us to discuss this thing now and I would request you in the larger interests of the country and of those who sincerely believe, that Netaji is alive to await the outcome of this investigation. Once we go on discussing this question it will be bad for country. And Netaji’s portrait is not hung in the Central Hall only because of this controversy. Mr. Speaker, I want a ruling from you. This goes against the inquiry.

SHRI HEM BARUA (Mangaldai) : On a Point of order. Since this Government has decided to hold an inquiry into the mysterious disappearance of Netaji, how can there can be a calling-attention on the alleged ashes? How can ashes be alleged?

SHRI INDRAJIT GUPTA (Alipore) : What is the meaning of the term alleged ashes?

MR. SPEAKER : The item on the previous occasion related to some resolution which was later withdrawn. I think that is what Shri S. M. Banerjee is referring to.

SHRI NATH PAI (Rajpur) : ‘Said to be’ would be better instead of ‘alleged’.

MR. SPEAKER : There was only a discussion on that resolution which came previously. No final decision was taken by this House on it. The calling-attention-notice is just notice to elicit some information and not a resolution which can be discussed and on which a decision of the House can be given. I think this is based on report that appeared in the papers on August 8.

I think that it is a very valid point that when a commission is already working on it, such news would have a bad bearing on that inquiry. That was why I allowed it. Let Government make the position clear. Let Government tell us what the position is. I allowed this in order to know what exactly the position is. I think the House will stand to benefit by the information. I think there is no question of any decision or finding being given, but only some information is being elicited.

SHRI HEM BARUA : Do you agree that the language is all right? It is very unhappy. The term ‘alleged ashes’ is very unhappy.

SHRI NATH PAI : Can we amend the language now? Can we say ‘ashes said to be those of Netaji’ or ‘ashes reported to be those of Netaji’. The word ‘alleged’ is very objectionable.

SHRI JYOTIRMOY BASU (Diamond Harbour) : It would be a disgrace. It should be ashes said to be those of Netaji.

SHRI NATH PAI : May I draw your attention to this? Our objection is very simple. ‘Alleged ashes’ is a very bad form. It is a very unhappily worded. We are suggesting instead ‘ashes said to be of Netaji’.

SHRI SAMAR GUHA (Contai) : I shall make the amendment when I read out the notice.

SHRI N. K. P. SALVE (Betul) : On a point of order...

MR. SPEAKER : With due respect for his legal acumen, I would ask him to resume his seat when I am on my legs.

SHRI N. K. P. SALVE : On a point of

[Shri N. K. P. Salve]

order. I want your ruling on this.

MR. SPEAKER : This is the language that the Members themselves have used. They have said that it is reported that Government have taken a decision to bring the alleged ashes...

SHRI N. K. P. SALVE : It is open to correct it. How can Government take a decision to bring alleged ashes ?

MR. SPEAKER : There is not going to be any decision or discussion about it. Let the hon. Minister come out with some information.

Dr. Maitreyee Basu is absent. So, Shri Samar Guha.

श्री मोलूह प्रसाद (बांसगांव) : अध्यक्ष महोदय, हमारा व्यवस्था का प्रश्न यह है कि लगातार तीन दिनों से मैं ध्यान आकर्षण सूचना दे रहा हूँ, अखबारों में छपा है कि उत्तर प्रदेश के 14 जिलों में भीषण सूखा पड़ा है जिस से 20 प्रतिशत फसल नष्ट हो गई है। आप ने कहा था कि लिख कर भेज रहें हैं और इसके ऊपर मंत्री महोदय से स्टेटमेंट दिलवाएंगे...

अध्यक्ष महोदय : आप बैठ जाइए। इतनी तो समझ होनी चाहिए कि जो एजेंडे का आइटम चल रहा है उसी के ऊपर सबाल उठाया जा सकता है। इस स्टेज पर यह सबाल नहीं उठ सकता है।

SHRI SAMAR GUHA : With your permission, I will make a little bit of change in the wording.

I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon :

The reported decision of Government to bring the ashes supposed to be of Netaji Subhas Chandra Bose from Japan to India.

SHRI NATH PAI : We are all satisfied.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) : Mr. Speaker, Sir, the present Calling Attention Notice is presumably based on an AFP report of August 8, 1970, date-lined Tokyo, which was reproduced in many Indian newspapers on the 9th August.

There is not truth in this report and Government have taken no such decision.

अध्यक्ष महोदय : अभी भी कुछ पूछना है ? अब क्या पूछना है ?

SHRI SAMAR GUHA : I am sure this House, and I hope also Government, are aware that millions of people in our country are very anxious to know what really happened to Netaji—the Netaji mystery remains yet to be resolved—because we adore, honour and love Netaji as the glowing emblem to fearless patriotism and total dedication of his motherland.

What the Minister has just said is not wholly correct. He has only said that the report was sent from Tokyo on August 8 by AFP, a French agency, and there is no basis for it. But this was followed by another report which also appeared in all the Indian newspapers. That was published on the 20th August ; it also emanated from Tokyo datelined 19th August.

अध्यक्ष महोदय : मेरा गला बँठा हुआ है। मुझे बार बार मना करना पड़ रहा है, माननीय सदस्य मुझे आज के दिन कम से कम माफ करें, अब उन्होंने जवाब तो दे दिया, आगे क्या पूछना है ?

SHRI SAMAR GUHA : I do not know what has happened.

SHRI NATH PAI : While respecting you, what Shri Samar Guha is exercising is only that degree of marginal latitude which you extend to all members. In the light of this well-established latitude during call attention notices, I do not think he is deviating more normally than any one of us does.

MR. SPEAKER : It is a very difficult task for you as leader.

SHRI SAMAR GUHA : He has mentioned only one report and not the other report to which I referred.

MR. SPEAKER : Does he mean to suggest that while in reply to one report he has said that no decision has been taken, in answer to the other he should say that a decision has been taken ? He has talked about the whole question.

SHRI SAMAR GUHA : There was another report sent by PTI from Japan in which it has been said that there was a memorial service held in the Rankoji Temple which the officers from the Indian Mission attended and that they are making preparations for bringing the ashes from there. Even today I had a talk with Justice Khosla about the procedure to be adopted by the Netaji Enquiry Commission. If such reports appear in the press, that will not only prejudice the enquiry, but it may also frustrate its very objective. I will also draw your attention to the fact that in the terms of reference of the Shah Nawaz Committee there was mention of the reported death of Netaji, but the point of reference to this second Commission is:

“The Commission shall enquire into all facts and circumstances relating to the disappearance of Netaji Subash Chandra Bose in 1945 and the subsequent development connected therewith and make a report to the Central Government.”

There is a wide gulf of difference between the terms of reference of the Shah Nawaz Committee and the Khosla Commission. And as I said, if such reports appear in the press, it will prejudice the enquiry.

I will certainly congratulate the Government and also the Prime Minister for taking this very patriotic and courageous stand in this matter, and also Mr. Chavan who also did a lot of background work. But I fail to understand why, when a demand was made by more than 350 Members of Parliament, the Government just

issued a Notification almost casually in the Gazette of 11th July and did not make a statement on the floor of the House giving the terms of reference of this Enquiry Commission, because if they had done it, Justice Khosla would not have had to issue an advertisement today in the papers calling for witnesses, information etc. If the statement had been made on the floor of the House, this confusion would not have arisen in the other countries in our Embassies. The news would have gone all round the country and those who wanted to appear before the Commission would have come forward with all the information.

This Commission will have to operate not only in India but in countries outside like Germany, Italy and South East Asian countries like Taiwan, Philippines and Japan, and also we have to get information from the Russian Government and the US Government.

SHRI DHIRESWAR KALITA (Gauhati): On a point of order. He is not relevant. He is talking about the Khosla Commission.

SHRI SAMAR GUHA : I want to know from the Government whether they have issued any instruction or have sent this Notification that has been published in the Gazette of 11th July to all our Embassies in the foreign countries, so they can get the co-operation of the different countries to get all information and documents that will be helpful for the Khosla Commission to enquire into the mystery of Netaji.

MR. SPEAKER : I would ask your own leader how far it is relevant. The Calling Attention was about the reported decision of the Government to bring the alleged ashes of Netaji Subash Chandra Bose. Now he is asking about the Khosla Commission. I do not hold it to be relevant.

SHRI SWARAN SINGH : Justice G. D. Khosla, retired Chief Justice of the Punjab High Court, has been appointed a one man Commission.....

MR. SPEAKER : I have said that this matter only relates to the decision of

[Mr. Speaker]

the Government of India to bring the ashes. As for the other matters regarding the appointment of the Commission etc., they are not relevant.

SHRI SWARAN SINGH : Therefore I am not answering anything.

MR. SPEAKER : You may say something to satisfy the Member if you think so.

SHRI SWARAN SINGH : The hon. Member is completely satisfied when we have appointed a commission... (*Interruptions*).

SHRI SAMAR GUHA : I wanted to know about the second report emanating from the same source in Tokyo.

MR. SPEAKER : Did you see some other statements? What is your position in regard to the other statement?

SHRI SWARAN SINGH : It has been the practice of the embassy officials to attend the annual feature which they celebrate at the temple, and we considered that the Japanese will interpret the absence of Indian officials at such a ceremony as dishonouring the tradition. Our embassy officials did attend the ceremony. It does not imply any reflection on the investigations of the Commission.

SHRI SAMAR GUHA : If any official from our Embassy attends that ceremony when you have not indentified it... (*Interruptions*).

MR. SPEAKER : May I request you to kindly sit down? Your call attention motion is very much limited in its scope. If you want something else about the participation of certain embassy officials, you can bring another call attention. Of course that does not mean that I stand committed to allow it.

SHRI B. K. DASCHOWDHURY (Cooch Behar) : I have been following the controversy regarding this particular call attention motion. I shall not go into those

controversial matters but shall confine myself to this motion. It is a happy matter that just now the Government have come out which a statement that no such decision had been taken. I should like to refer to a report in today's paper, *National Herald* and quote a few lines from it :

"They (the Government) have told the Indian Mission in Tokyo to take no further steps about the return of Netaji Subhash Chandra Bose's ashes to India pending the receipt of the findings of the commission constituted to enquire into his disappearance in 1945."

I emphasise the words 'to take no further steps'. It leads us to think that the Ministry had already sent instructions to the foreign office in Tokyo to take such steps to bring the ashes of Netaji and according to this report it is not to be taken up pending the decision of the fresh enquiry commission in 1970. In view of this I should like the hon. Minister to clarify the statement. I want to know whether actually instructions were sent to take no further action in this matter.

Secondly, I have information that on 30 July one of the top officials of the E.A. Ministry was being pressurised by Mr. Shah Nawaz Khan to scuttle the whole enquiry, regarding the fresh enquiry commission, and did send one communication to the officials in Tokyo. Will the Government be ready to place all communications that passed between this office and Tokyo, our embassy office, regarding this matter, to lay all such correspondence and communications before the House.....

MR. SPEAKER : About?

SHRI B. K. DASCHOWDHURY : About bringing Netaji's ashes from Tokyo. Instructions were sent from this place on 30 July, 1970. Thirdly, I shall appeal to the Government through you to take proper and effective steps to contradict immediately the publication of such controversial news in the papers. Because it would have set at rest much of the trouble that we have experienced up to now. Had the Government sent a strong protest note immediately on the publication

of this news, probably the matter would not have come to this house.

So, I would like to have answers on these three points from the Minister.

SHRI SWARAN SINGH : With regard to the first question, whatever may be the wording of the news item, I would like to say categorically that no instructions had at any time been sent to the effect that the ashes should be brought in. Whatever appears in the newspapers may be taken as somebody's formulation, and I cannot be questioned on the formulations of a newspaper, unless it is a Government report.

Then my friend has asked a further question that somebody in the Foreign Office sent some communication to Tokyo that the ashes should be brought in and that this was done in Delhi. I contradict that. There is no such communication that was ever sent, because the Khosla Commission itself was appointed on the 11th July, 1970, and it was a governmental decision and no one can go beyond a governmental decision.

श्री रणधीर सिंह (रोहतक) : स्पीकर महोदय, मैं सिर्फ इतना कहना चाहूंगा कि गवर्नमेन्ट ने जो कोई डिस्मिज़न लिया उसके लिए शुक्रिया। लेकिन आगे आप कोई तकलीफ गवारा नहीं फरमायेंगे, इस कमीशन को चाहे एक साल लगे चाहे पांच साल लगे लेकिन जबतक अन्तिम फैसला न हो जाये कि आया वह जिन्दा है या मर गए हैं तबतक उन एशेस को न मंगाया जाये। Could you kindly see that the supposed ashes, or whatever they are, are looked after properly ?

दूसरी बात यह है कि नेता जी ये जिस्म और उनकी सन्निध्य के साथ इस देश के करोड़ों आदमियों के जम्हात बाबस्ता हैं। फर्ज कर लीजिए कि दोनों कमीशन की रिपोर्ट बही घाती है कि वह उन्हीं की एशेस है तो जो लोगों की ख़ादा है उसके लिए will you kindly see that these ashes are also properly looked after ?

SHRI SWARAN SINGH : With regard to the first question, on receipt of the findings of the Khosla Commission report, further action will be taken in the light thereof.

With regard to the second question, according to the information in our possession, the ashes which are said to be these of Netaji Subhas Bose, are kept in a temple there. So they are already in safe custody in a religious place in Japan.

MR. SPEAKER : Dr. Ram Subhag Singh.

SHRIMATI ILA PALCHOU DHURI (Krishnanagar) : Sir, may I put a question ?

MR. SPEAKER : If I had the authority to convert Dr. Ram Subhag Singh into a lady, I could have allowed your question !

DR. RAM SUBHAG SINGH (Buxar) : About unemployment, during the last session and in the previous sessions also the Government had given an assurance that they would take steps to go into the matter scientifically. But nothing has been done.

MR. SPEAKER : It does not arise now. When item 13 is taken up, that can be raised.

SHRIMATI ILA PALCHOU DHURI : Sir, may I raise a point of order ?

MR. SPEAKER : On what ? There is nothing pending before the House.

SHRIMATI ILA PALCHOU DHURI : On Netaji's ashes.

SHRI HEM BARUA : Her point of order was directed at you ; not at the Minister. It is for you to take up the challenge.

SHRIMATI ILA PALCHOU DHURI : The minister said that in the Rankoji temple in Tokyo, the ashes are will looked after. I want to bring to your notice... (Interruptions).

MR. SPEAKER : How keen I am to

accommodate you, but Mr. Umanath does not allow it. Mr. Jha.

श्री शिवचन्द्र भ्वा (मधुबनी) : अध्यक्ष जी, मैं आपसे कुछ निवेदन करना चाहता हूँ। इसके मुताल्लिक में ने आपको लिखकर भी दे दिया है। आपके जरिए इस सदन को जहाँ बातों से अवगत कराना चाहता हूँ। पहली बात यह है कि संविधान के आर्टिकल 19 में हम लोगों को आजादी है।

(b) to assemble peaceably and without arms ;

(d) to move freely throughout the territory of India."

इसी धारा के मुताबिक हम लोग 23 तारीख को महरोली में इकट्ठे हुए थे... (व्यवधान)... मैंने आपको पहले ही लिख कर दे दिया है।

अध्यक्ष महोदय : लिखकर दे दिया है तो यह जरूरी नहीं है कि मैंने उनको मन्ज़ूर कर लिया है।

श्री शिव चन्द्र भ्वा : वहाँ पर जो कार्यवाहियाँ हुई हैं सरकार की तरफ से उनकी तरफ में तवाज्जह बिलाना चाहता हूँ।

अध्यक्ष महोदय : मैं अभी एलाऊ नहीं कर रहा हूँ। मैं उसको देखकर बताऊंगा। आपका मोशन किस रूल के अन्दर आया है वह समझ में नहीं आया।

श्री शिवचन्द्र भ्वा : मैं सन्मिशन कर रहा था।

अध्यक्ष महोदय : सन्मिशन तो हर बात पर हो सकता है।

श्री शिवचन्द्र भ्वा : 377 में रखिए। ... (व्यवधान)... मैं देखता आ रहा हूँ कि संविधान के खिलाफ जो घटनाएँ होती हैं उनको हम सन्मिशन के तौर पर यहाँ रख

सकते हैं।

अध्यक्ष महोदय : उनको लिख कर भेजिए।... (व्यवधान)...

श्री शिवचन्द्र भ्वा : अनडिमोक्रैटिक तरीके से संविधान की हत्या की गई है। ... व्यवधान..."

MR. SPEAKER : For these matters, other remedies are available. There are courts to adjudicate on it, not this House. Regarding matters which concern courts, this House cannot take any decision.

श्री शिव चन्द्र भ्वा : अध्यक्ष जी, जब संविधान पर आघात हो तब तो हमें यहाँ पर बोलने का हक होना ही चाहिए। इस सदन का कोई सदस्य गिरफ्तार होता है तो आपको उसकी खबर दी जाती है और जब वह रिलीज़ होता है तब भी आपको खबर दी जाती है उसी तरह से जब इस सदन का कोई सदस्य जेल में है तो उसके साथ कैसा व्यवहार किया जाता है वह भी इस सदन के अधिकार क्षेत्र में आता है। ये बातें आपसे संबन्धित हैं इसलिए उनको आपके सामने रखना जरूरी समझता हूँ।

अध्यक्ष महोदय : आपने कुछ बातें लिखकर भेजी हैं। आपने लिखा है कि आपकी अरेस्ट की इत्तला नहीं दी गई लेकिन जिस दिन आप अरेस्ट हुए उसी दिन उसकी इत्तला यहाँ पर दी गई। आपने लिखा है कि जेल में स्ट्राइक की लेकिन जो रूल्स हैं उनमें ऐसा नहीं है कि उसकी इत्तला भी इस हाउस को दी जाये। जहाँ तक लीगैलिटी की बात है, नाथ पाई जी, डांगे जी, मधु लिमये जी कोर्ट में गए हैं तो आप भी वहाँ जा सकते हैं।

अध्यक्ष महोदय : माननीय सदस्य अब बैठ जायें।

श्री शिव चन्द्र भ्वा : मैं जानना चाहता हूँ कि हम लोगों की रिलीज की खबर आप तक आ गई है या नहीं।

अध्यक्ष महोदय : माननीय सदस्य रिलीज होकर तो आ गये हैं। खबर भी रिलीज की आ ही जायेगी बाकी नहीं आयेगी तो मैं उस में देखूँगा।

श्री शिव चन्द्र भ्वा : आखिर कितना समय आपको इंटिमेट करने में लगेगा? कल साढ़े सात बजे मैं रिलीज किया गया और बड़े आश्चर्य का विषय है कि अभी तक आप के पास मेरी रिलीज की सूचना नहीं पहुँच पाई है। अध्यक्ष महोदय, मैं आप के द्वारा सदन को बतलाना चाहता हूँ कि एक क्रिमिनल के रूप में हमें वहाँ पर रक्खा गया। जेल मैन्युएल के मुताबिक हमें मैडिकल ट्रीटमेंट नहीं दिया गया। हमारा रिमांड लम्बा कर दिया गया। हमने इसके विरोध में वहाँ पर भूख हड़ताल की। मेरा कहना है कि हमारी जिस ढंग से गिरफ्तारी हुई और हमें जेल में रक्खा गया वह सारा काम अनकांस्टीट्यूशनल हुआ...

अध्यक्ष महोदय : अब तो माननीय सदस्य बहुत कह चुके, कृपा करके बैठ जायें।

श्री हरबयाल बेवगुण (पूर्व दिल्ली) : अध्यक्ष महोदय, यहाँ दिल्ली में मेरे चुनाव क्षेत्र में पिछले 15 दिन में 10 डाके पड़े हैं। ला ऐड आर्डर की सिजुएशन बड़ी खराब है। आज भी सुबह शाहदरे में डकैती पड़ी है और मैं चाहता हूँ कि सरकार इस बारे में वक्तव्य दे।

दूसरा मेरा निवेदन यह है कि किंग्सवे कैंप के 3000 शरणार्थियों को आबाद किया जा रहा था जिसे कि रोक दिया गया है तो उस बारे में भी सरकार स्थिति को स्पष्ट करते हुए वक्तव्य दे।

अध्यक्ष महोदय : माननीय सदस्य अब बैठ जायें।

SHRI S. M. BANERJEE : I have got it and it says that these demands are under the consideration of the U. P. Government.

MR. SPEAKER : I am not allowing it.

SHRI S. M. BANERJEE : The Minister is not making a statement.

MR. SPEAKER : You write to me but please do not abruptly get up in the House.

SHRI S. M. BANERJEE : I am not abruptly getting up; I have asked for your permission. I have already written to you.

MR. SPEAKER : It is only this morning that I again asked him to ask about the statement.

SHRI JYOTIRMOY BASU : The entire press is putting out distorted news about the West Bengal Government employees' strike. Will you kindly ask the Government to make a statement before the House on the strike situation of West Bengal Government employees? It is 100 per cent successful.

MR. SPEAKER : I think, there should be some special Minister to make statements every day on West Bengal.

1.52 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORT OF NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : Sir, on behalf of Dr. V.K.R. V.Rao, I beg to lay on the Table a copy of Audit Report (Hindia and English versions) on the accounts of National Council of Educational Research and Training for the year 1968-69. [Placed in library. See No. LT-4086/70]